

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00123/2019

Dated Wednesday the 6th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

P. Parthiban
No. 28, Perumal Koil Street
Senthamil Nagar
Pattabiram
Chennai- 600 072.Applicant

By Advocate M/s. R. Malaichamy

Vs

Union of India
Rep. by the Director
Ministry of Defence
Def. Research & Dev. Organisation
Combat Vehicles Res. & Dev. Estt.,
Avadi, Chennai 600 054.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**[Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)]**

Heard. The applicant has filed this OA seeking the following reliefs :

"1. To call for the records of the respondent pertaining to his order which is made No. CVRDE/9/COMP/RP (in so far as rejecting the claim of the applicant for compassionate appointment) dated 16.07.2018 and the order made in Ltr. No: CVRDE/R&P/CC/OA 1169 of 2018/2018 dated 29.10.2018 set aside the same, consequent to;

2. direct the respondents to appoint the applicant on compassionate grounds in any one of the Group-C/MTS/Driver/Computer related post on considering his educational qualification; and,

3. To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case."

2. It is submitted that in compliance with the order of this Tribunal in OA 1169/2018 dt. 31.08.2018, the respondents have passed Annexure A10 impugned order dt. 29.10.2018, aggrieved by which the applicant is before this Tribunal in this 2nd round of litigation.

3. Learned counsel for the applicant draws attention to the absence of any mention of the number of points awarded to the applicant without which no comparison could be made. Further, the applicant would be able to challenge the marks awarded to him only if detailed information regarding the criteria adopted, the points awarded against each criteria and the basis thereof in terms of the respective source of information and the reliability thereof is revealed. In as much as the impugned order does not disclose the aggregate points awarded to the applicant, much less the breakup and other relevant information, it would not stand an objective scrutiny.

4. Mr. M. Kishore Kumar who takes notice for the respondents fairly submits that if permitted, the respondents would withdraw Annexure A10 order and pass a more detailed order duly disclosing the aforesaid details so as to satisfy the applicant that he had been fairly assessed.

5. Keeping in view the above, the OA is disposed of with a direction to the respondents to pass a fresh order with regard to the applicant's claim along with details of points awarded to him under various criteria and the basis thereof within a period of four weeks from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

06.02.2019

SKSI